

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF  
TELANGANA::HYDERABAD**

**SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD**

– Nomination of all cadres of Judicial Officers working in the State of Telangana (excluding the Officers working on deputation) to participate in the One day Workshop by virtual mode on **‘Trends in Cyber Crimes – Government’s initiative in tackling the same’** on 30.10.2021 (Saturday) from 10.00 A.M. to 05.00 P.M. – ORDERS – ISSUED - Exempting certain Judicial Officers working in the State of Telangana from participating in the above said Workshop – Revised Orders – Issued.

- READ:** 1. Letter Roc.No.893/2021/TSJA-Sec’bad, dated 23.10.2021 from the Director, Telangana State Judicial Academy, Secunderabad.  
2. High Court’s proceedings in order Roc.No.3509/2021-B.Spl., dated 26.10.2021.  
3. Letter Dis.No.3746, dated 27.10.2021 from the Prl. District and Sessions Judge, Mahabubnagar.  
4. Letter Dis.No.3661, dated 28.10.2021 from the Prl. District and Sessions Judge, Khammam.  
5. Letter Dis.No.4544, dated 28.10.2021 from the Special Judge for trial of cases under SCs/STs (POA) Act-cum-VIII Additional District and Sessions Judge, Nizamabad, FAC. Prl. District and Sessions Judge, Nizamabad.  
6. High Court’s proceedings in order Roc.No.2018/SO/2021, dated 27.10.2021.

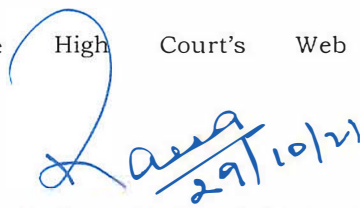
**ORDER ROC.NO. 3509/2021-B.SPL., Dated: 29.10.2021**

**In the circumstances stated by the Prl. District and Sessions Judges of Mahabubnagar, Khammam and Nizamabad and further in view of nomination of two District and Sessions Judges for the Academic Programme at National Judicial Academy, Bhopal, the High Court is pleased to pass the following orders:**

All the Judicial Officers working in Nizamabad District, all the Secretaries, District Legal Services Authorities in the State of Telangana and the following Judicial Officers are hereby exempted from participating in one day Workshop by virtual mode on ‘Trends in Cyber Crimes – Government’s initiative in tackling the same’ scheduled on 30.10.2021 (Saturday) from 10.00 A.M. to 05.00 P.M., to be conducted by Telangana State Judicial Academy, Secunderabad.

- (1) the Prl. District and Sessions Judge, Khammam.
- (2) the Prl. District and Sessions Judge, Mahabubnagar.
- (3) the IV Addl. District and Sessions Judge (FTC), Nagarkurnool, Mahabubnagar District.
- (4) the Chief Judicial Magistrate -cum- Prl. Senior Civil Judge, Mahabubnagar,
- (5) the Senior Civil Judge, Nagarkurnool, Mahabubnagar District.
- (6) the Prl. Junior Civil Judge, Nagarkurnool, Mahabubnagar District.
- (7) the Junior Civil Judge, Achampet, Mahabubnagar District.
- (8) Sri M.Srinivasa Chary, XIII Additional District and Sessions Judge-cum-XIII Additional Metropolitan Sessions Judge, L.B.Nagar, Rangareddy District and
- (9) Sri G.Raja Gopal, IV Additional District and Sessions Judge-cum-I Additional Family Court, L.B.Nagar, Rangareddy District.

**NOTE:** The Proceedings is placed in the High Court’s Web Site <http://tshc.gov.in>.

  
**REGISTRAR (VIGILANCE)**

**To**

1. The officers concerned.

2. The Director, Telangana State Judicial Academy, Secunderabad.
3. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
4. **The Prl. District and Sessions Judges:**
  - (a) Khammam (b) Mahabubnagar (c) Nizamabad and (d) Rangareddy at L.B.Nagar.
5. The Section Officer, Special Officers Section, High Court for the State of Telangana at Hyderabad, for information.

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